The Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) (Sanshodhan) Adhiniyam, 2002
Act 17 of 2002

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THE CHHATTISGARH VIDHAN SABHA SADASYA (VETAN, BHATTA TATHA PENSION (SANSHODHAN) ADHINIYAM, 2002.

An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) Adhiniyam, 1972 (No. 7 of 1973).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows:

1. (1) This Act may be called the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) (Sanshodhan) Adhiniyam, 2002 (No. 17 of 2002).

(2) It shall come into force from the date of its publication in the Gazette.

2. (I) In Section 4 (c) of the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) Adhiniyam, 1972 (No. 7 of 1973) for the word "three hundred" the words "two hundred fifty" shall be substituted.

(ii) At the end of Section 4 (c) the words "Members shall further be entitled to daily allowance at the rate of Rs. 250 per day for the days they attend meetings of Vidhan Sabha or meeting of committees" shall be inserted.
CHHATTISGARH ADHINIWAM
(No. 27 of 2004)

CHHATTISGARH VIDHANSABHA SADASYA VETAN BHATTA TATHA PENSION SANSHODHAN ADHINIWAM, 2004

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THE CHHATTISGARH ACT
(No. 27 of 2004)

THE CHHATTISGARH VIDHAN SABHA SADASYA (VETAN, BHATTA TATHA PENSION), (SANSHODHAN) ACT, 2004

An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension), Adhiniyam, 1972 (No. 7 of 1973)

Be it enacted by the Chhattisgarh Legislature in the Fifty-Fifth year of the Republic of India as follows :

Short title and Commencement.

1. (1) This Act may be called the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) Sanshodhan Adhiniyam, 2004.

(2) It shall come into force from the date of its publication in the gazette.

Amendment of Section 4.

2. In Section 4 of the Chhattisgarh Vidhan Sabha Sadasya (Vetan Bhatta Tatha Pension) Adhiniyam, 1972 (No. 7 of 1973) (hereinafter referred to as the Principal Act), for the words “Three Thousand” the words “Five Thousand” shall be substituted.

Amendment of Section 4-A.

3. In Section 4-A of the Principal Act for the words “Four Thousand” the words “Five Thousand” shall be substituted.

Amendment of Section 4-B.

4. In Section 4-B of the Principal Act for the words “One Thousand” the words “Two Thousand” shall be substituted.

Amendment of Section 4-C.

5. For sub-section (ii) of Section 4-C the following sub-section shall be substituted, namely :

“(ii) For those days in which a member attend the meetings of Vidhan Sabha/ Committees. In Capital or out of State for such meetings member entitle additional daily allowance at the rate of Rs. 250/- per day before a day and after a day of date of such meetings.”

Insertion of new Section 4-D.

6. After Section 4-C of the Principal Act, the following Section shall be inserted, namely :

“4-D. There shall be to every member stationery allowance of Four Thousand rupees per mensem.”

Amendment of Section 5-A.

7. In Section 5-A of the Principal Act,

(i) in sub-section (1) for the words “Seventy Five Thousand” the words “One Lac Twenty Five Thousand” shall be substituted.

(ii) for first proviso of the sub-section (1) the following proviso shall be substituted, namely :

“Provided that every member shall entitle for both side Five Air Journeys with one person accompanying him”.

(iii) In sub-section (2) for the words “Forty Thousand” the words “Sixty Thousand” shall be substituted; and after sub-section (2) the following proviso shall be added, namely :

...
“Provided that such person within limit “Sixty Thousand” shall entitle for Three Air Journeys”.

8. In Section 6-A of the Principal Act, for the words “Three Thousand Five Hundred” the words “Ten Thousand” shall be substituted.

9. For Section 6-B the following Section shall be substituted, namely:-

   “6-B. There shall be paid a pension of rupees five thousand per mensem to the spouse of any or dependent of a member/ex-member for a period of ten years from the date of his death”.

10. In Section 7-1 of the Principal Act for the words “one thousand five hundred” the words “three thousand” shall be substituted.
CHHATTISGARH ACT
(No. 5 of 2005)

THE CHHATTISGARH VIDHAN SABHA SADASYA (VETAN, BHATTA TATHA PENSION), (SANSYODHAN) ADHININAM, 2005

An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension), Adhiniyam, 1972 (No. 7 of 1973).

Be it enacted by the Chhattisgarh Legislature in the Fifty Sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Chhattisgarh (Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension), (Sansyodhan) Adhiniyam, 2005.

   (2) It shall come into force from the date of its publication in the official gazette.

2. In Section 4-A of the Chhattisgarh Vidhan Sabha Sadasya (Vetan, Bhatta Tatha Pension) Adhiniyam, 1972 (No. 7 of 1973) (hereinafter referred to as the Principal Act) for the words “Five Thousand” the words “One Thousand” shall be substituted.

3. In Section 4-B of the Principal Act for the words “Two Thousand” the words “One Thousand” shall be substituted.

4. In sub-section (i) and (ii) of Section 4 of the Principal Act for the words “Two Hundred Fifty” the words “Five Hundred Ninety Five” shall be substituted.

5. Section 4-D of the Principal Act, shall be omitted.

6. In Section 7-1 of the Principal Act, for the words “Three Thousand” the words “One Thousand Six Hundred Fifty” shall be substituted.

Short title and Commencement.

Amendment of Section 4-A.

Amendment of Section 4-B.

Amendment of Section 4-C.

Omission of Section 4-D.

Amendment of Section 7-1.
CHHATTISGARH ACT
(No. 4 of 2006)

THE CHHATTISGARH VIDHAN SABHA SADASYA (VEGAN, BHATTA TATHA PENSION) (SANSHODHAN) ADHINIYAM, 2005

An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya (Vegan, Bhatta Tatha Pension) (Sansthodhan) Adhiniyam, 1972 (No. 7 of 1973).

Be it enacted by the Chhattisgarh Legislature in the Fifty-Sixth year of the Republic of India as follows:

(1) This Act may be called the Chhattisgarh Vidhan Sabha Sadasya (Vegan, Bhatta Tatha Pension) (Sansthodhan) Adhiniyam, 2005.

(2) It shall come into force from the date of its publication in the Official Gazette.

For sub-section (1) of Section 5-A of the Chhattisgarh Vidhan Sabha Sadasya (Vegan, Bhatta Tatha Pension) Adhiniyam, 1972 (No. 7 of 1973), (hereinafter referred to as the Principal Act) the following shall be substituted, namely:

"(1) Every member shall be entitled to tour within India by rail and air, free of cost, within the fare limits of rupees One Lac Twenty five thousand in a financial year. Such member shall also be provided with railway coupons for railway journey which shall subject to such rules as may be made by the State Government in this behalf."

(2) For first proviso of sub-section (1), the following shall be substituted, namely:

"Provided that every member may travel by air alone or with any person accompanying with the fare limits of Rupees Eighty Five Thousand. The expenditure on the journey performed by rail and air shall not exceed Rupees One lac Twenty Five Thousand in a financial year."

Provided further that such members shall be entitled for such facility from 15-2-2005."
THE CHHATTISGARH ACT
(No. 8 of 2007)

THE CHHATTISGARH VIDHAN SABHA SADASYA VETAN, BHATTA TATHA PENSION (SANSHODHAN) ACT, 2007

An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya Veten, Bhatta Tatha Pension Adhiniyam, 1972 (No. 7 of 1973).

Be it enacted by the Chhattisgarh Legislature in the Fifty-eighth year of the Republic of India as follows :-

1. (1) This Act may be called the Chhattisgarh Vidhan Sabha Sadasya Veten, Bhatta Tatha Pension (Saneshdhohan) Adhiniyam, 2007.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. In Section 5-A of the Chhattisgarh Vidhan Sabha Sadasya Veten (Veten, Bhatta Tatha Pension) Adhiniyam, 1972 (No. 7 of 1973), (hereinafter referred to as the Principal Act), —

For sub-section (2), the following sub-section shall be substituted :-

"(2) Every person entitled for pension under section 6 (A), subject to such rules which may be made by State Government shall be entitled to coupons of Rs. Sixty thousand value during one financial year for journey alone or with one person and that such persons shall also be entitled to journey by air within the limit of such coupons of "Rs. Sixty thousand"."
CHHATTISGARH ACT
(No. 10 of 2008)

THE CHHATTISGARH VIDHAN SABHA SADASYA VETAN, BHATTA TATHA PENSION (SANSHODHAN) ACT, 2008

An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension Adhiniyam, 1972 (No. 7 of 1973).

Be it enacted by the Chhattisgarh Legislature in the Fifty-ninth year of the Republic of India as follows:

1. (1) This Act may be called the Chhattisgarh Vidhan Sabha Sadasya Vetan, Bhatta Tatha Pension (Sanshodhan) Adhiniyam, 2008.

(2) It shall come into force from the date of its publication in the Official Gazette.


3. (1) In sub-section (1) of Section 5-A of the Principal Act for the words “Rs. One Lac Twenty Five Thousand” the words “Rs. Two Lac” shall be substituted.

(2) For first proviso of sub-section (1) of Section 5-A of the Principal Act, the following shall be substituted, namely -

“Provided that every member may travel alone or with one more person subject to the condition that expenditure on the journeys performed by rail and air shall not exceed Rupees Two Lac in a financial year.”

(3) In sub-section (2) of Section 5-A of the Principal Act for the words “Rs. Sixty Thousand” the words “Rs. One Lac” shall be substituted.

(4) In sub-section (2) of Section 5-A of the Principal Act for the figure, bracket and letter “6 (A)”, the figure and letter “6-A” shall be substituted.

4. In the second proviso to Section 6-A (1) of the Principal Act, after the words “or where a member having been elected in a bye election” the words “or as a member of Lok Sabha/Rajya Sabha” shall be inserted.
Amendment of Section 6-C. 5. For Section 6-C of the Principal Act, the following shall be substituted, namely:--

"6-C Every person who is entitled to pension under section 6-A, shall be entitled for medical reimbursement similar to claim under sub-section (2) of Section 7 and shall also be paid medical allowance of One thousand five hundred rupees per month."

Amendment of Section 7 (2). 6. In sub-section (2) of Section 7 of the Principal Act, the words "for himself" shall be omitted.
CHHATTISGARH ACT
(No. 6 of 2009)

THE CHHATTISGARH VIDHAN SABHA SADASYA VETAN, BHATTA TATHA PENSION (SANSHODHAN) ACT, 2009

An Act further to amend the Chhattisgarh Vidhan Sabha Sadasya Veten, Bhatta Tatha Pension Adhiniyam, 1972 (No. 7 of 1973).

Be it enacted by the Chhattisgarh Legislature in the Sixtieth Year of the Republic of India as follows:

1. (1) This Act may be called the Chhattisgarh Vidhan Sabha Sadasya Veten, Bhatta Tatha Pension (Sanshodhan) Adhiniyam, 2009.

(2) It shall come into force from the date of its publication in the “Official Gazette”.

2. In Section 4-A of the Chhattisgarh Vidhan Sabha Sadasya Veten, Bhatta Tatha Pension Adhiniyam, 1972 (No. 7 of 1973) for the words “One Thousand” the words “One Thousand Seven Hundred Fifty” shall be substituted.

Short title and Commencement.

Amendment of Section 4-A.